

(b) No irregularities have been noticed in this respect.

(c) Does not arise.

M/s. Becker Grey

1123. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 316 on the 3rd November, 1966 and state:

(a) whether the Central Board of Excise and Customs have since disposed of the appeal preferred by Messrs. Becker Grey, the exporting Company of Messrs. Bird and Company against the adjudication order in the matter of under-invoicing and foreign exchange laws violation;

(b) if so, whether the fines/penalties were reduced/enhanced/confirmed by the Board; and

(c) the final penalty/fine recovered or recoverable from the firm?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. The appeal referred to in answer to the question on the 3rd November, 1966 was decided by the Board on the 13th March, 1967.

(b) The penalty of Rs. 20 lakhs was reduced to Rs. 10 lakhs.

(c) The penalty amount of Rs. 10 lakhs has been realised in full.

Remittances by Overseas Indians

1124. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:
Shri Manikhal J. Patel:

Will the Minister of Finance be pleased to state:

(a) whether any data in respect of the comparative remittances by Overseas Indian Nationals (U.K. and other

countries) to India has since been collected;

(b) the methods/modus operandi of people/firms who indulge in unauthorised transactions and deprive Government of the valuable foreign exchange; and

(c) the efforts made by Government to unearth these rackets?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) From the available balance of payments data, it is not feasible to collect information separately about inward remittances made by Overseas Indian nationals in the U.K. and other countries to India.

(b) Common methods adopted are over-invoicing of imports, under-invoicing of exports and compensatory payments to finance unauthorised transactions.

(c) Customs, Directorate of Enforcement and the Reserve Bank are keeping a constant vigil and further investigation is undertaken on receipt of any information relating to violation of the regulations.

मद्रास में प्रीक्वियर्स बनाने का कारखाना

1125. श्री राम सिंह कवरवाल :
श्री हुकूम चन्द कडवाण :
श्री यशवन्त सिंह कुशवाह :

क्या स्वास्थ्य एवं परिवार विभाग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वह सच है कि कैंसर, जठर, पाँच शोथ तथा प्रांखों के रोगों के लिये प्रीक्वियर्स बनाने का एक कारखाना मद्रास में स्थापित करने के बारे में एक करार को अन्तिम रूप दिया गया है;

(ख) यदि हाँ, तो उस करार की शर्तें क्या हैं; और

(ग) कब तक यह कारखाना स्थापित हो जाने की सम्भावना है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० बीपति जयकोशर) : (क) से (ग) : दोरे पर आये क्तो प्रतिनिधि मण्डल से कैन्सर आमाशिक शूल और नेत्र रोगों के उपचार की दवाइयां बनाने के लिए मद्रास में एक कारखाना खोलने की सम्भावना पर जानकारी संबंधी बातचीत हुई थी । इस विषय पर तभी विचार किया जायेगा जब क्तो अधिकारियों से कोई पक्का प्रस्ताव मिल जायेगा ।

Fire in Rudrasagar Oil Well

1126. Shri Indrajit Gupta: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether large consignments of Barytis powder were requisitioned from the Oil and Natural Gas Commission's Port Canning Project last January to help in fighting the Rudrasagar oil-well fire;

(b) the number of railway wagons indented for this purpose;

(c) the number of wagons made available and the number of them actually despatched with Barytis powder from Port Canning to Sib-sagar;

(d) the total amount of freight payable on this account and total value of Barytis powder despatched; and

(e) whether there was any delay in despatches?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) Yes, Sir.

(b) Fifteen.

(c) Five wagons were actually made available and despatched.

(d) (i) Freight charges paid—
Rs. 48,685.00.

(ii) Value of Barytis Powder
—Rs. 12,716.00.

(e) No.

Satellite Towns near Delhi

1127. Shri Abdul Ghani Dar: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that there is a proposal under consideration to have satellite towns of Gurgaon, Faridabad, Sonapat, Ballabgarh and Gazia-bad in view of growing population in Delhi; and

(b) if so, the details of the scheme for developing these statellite towns?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Narela, Ghaziabad, Loni, Faridabad, Ballabgarh, Gurgaon, Bahadurgarh, Sonapat and Palwal are intended to be developed as ring towns in order to release pressure of population in Delhi.

(b) The development of these towns except Narela is the responsibility of the respective State Governments. Development plans for Ghaziabad, Loni, Faridabad and Ballabgarh have already been published by the State Governments. The Delhi Development Authority is preparing the Master Plan for Narela. A High Powered Board has also been set up in order to secure co-ordinated development of the National Capital Region.

Salaries of Income-tax Commissioners

1128. Shri B. S. Sharma:

Shri Onkar Lal Borwa:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that salaries of Commissioners of Income-tax have recently been increased;

(b) whether it is also a fact that salaries of lower staff in the Income-tax Department have not been increased; and

(c) if so, the reasons therefor?